

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

3. C.P. (IB) 261(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:- Cs Mandar S Wagh Liquidator For M/S.  
ITP Senergy Private Limited**

**Section: 59 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Surekha Yadav a/w Avinash Khanolkar appeared for the Petitioner. None present on behalf of the Respondent. **Registry is directed** to issue notice to the Respondent intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to the Respondent intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing. List this matter on **11.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**